

1000000
1892m

8. JAYASHANKAR BHUPALAPALLY

257406968

9. KHAMMAM:

257405496

10. KUMARAM BHEEM ASIFABAD

257404552

11. MAHABUBABAD

257400717

257407112

12. MAHABUBNAGAR:

257405697

13. MANCHERIAL

257400006

257403582

14. MEDAK

257400847

15. MEDCHAL-MALKAJIGIRI

257403420

257403890

257405565

16. MULUGU

257401440

17. NAGARKURNOOL

257400639

257400892

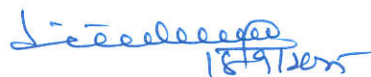
18. NALGONDA

257400776

257405871

257405903

257405997



19. NIZAMABAD

257401504	257404482	257404727	257406236
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20. RAJANNA SIRICILLA

257402531	257404464
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21. RANGAREDDY

257400163	257400308	257400373	257401038	257402043
257402484	257403029	257403333	257403526	257404391

22. SANGAREDDY

257401131

23. SIDDIPET

257404466	257404646	257404664	257405109	257405120
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24. SURYAPET

257400673	257406442	257406553
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25. VIKARABAD

257403662

26. WARANGAL

257406625	257407013	257407171
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27. YADADRI BHONGIR

257402740	257402746
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NOTE:

1. The provisional selection of the above candidates is strictly subject to satisfaction of eligibility criteria, such as educational qualifications, community reservation and local status in accordance with the Telangana Public Employment (Organization of Social Cadres and Regulation of Direct Recruitment) Order, 2018 vide G.O.Ms.No. 124 dated 30.8.2018.

[Signature]
TEPATERS

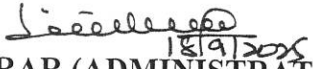
2. If any of the provisionally selected candidate does not fulfill the above requirement, he/she will be de-selected and the next meritorious candidate will be provisionally selected in that slot.

3. The candidates with the aforementioned said Hall Ticket Numbers shall be eligible for appointment to the service by direct recruitment unless he/she satisfies the following conditions, viz.,

- a) that he/she is of sound health, active habits, and free from any bodily defects or infirmities rendering him/her unfit for the service.
- b) That his/her character and antecedents are such as to qualify him/her to such service.

4. All rights are reserved with the appointing authority to cancel the selection for appointment to the post at any stage, if any information furnished by the candidates found to be false at any later stage, and the candidates are liable for prosecution for furnishing such false information.

5. If the candidate furnishes wrong information with regard to category and caste, they shall not have any right subsequently for selection in that particular category, caste, etc., and in that aspect the appointing authority is not responsible for the lapse on the part of the candidate.


18/9/2015
REGISTRAR (ADMINISTRATION)
FAC. REGISTRAR (RECRUITMENT)